

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 17/10/2022 AND 02/12/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF O.A. NO. 90/2022 (WZ), SUBHASH K. TANNA VS. ECHJAY INDUSTRIES PVT. LTD. & ORS.

1.0 Background

Grievance in the Original Application No. 90 of 2022 (WZ), titled Subhash k. Tanna Vs Echjay Industries Pvt. Ltd. and & Ors., as per order dated 17/10/2022 and 02/12/2022 of the Hon'ble NGT is about manufacturing of vehicle parts using the two bore wells without obtaining 'No Objection Certificate' from CGWA.

Hon'ble NGT directed vide order dated 17/10/2022 (copy of Hon'ble NGT order, dated 17/10/2022 is given at **Annexure-I**) and relevant order is reproduced as below:

“..6. In view of above, we deem it appropriate to constitute a committee before admitting the application, comprising :-

- (i). One Representative from the Maharashtra Pollution Control Board (MPCB);*
- (ii). One Representative from the Central Ground Water Authority; and*
- (iii). One Representative from the District Magistrate*

7. The Committee is directed to visit the spot and submit factual position before us with respect to the contents of the application and also specifically as to what is the quantity which is being abstracted from the two bore wells and also whether extension for consent has been moved or not, within one month.

8. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support

9. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...”

2.0 Approach

In order to comply with the aforesaid Hon'ble NGT order the joint committee carried-out inspection of M/s Echjay Industries PVT LTD, Gat.No.316,330, Vill.Kasar-amboli, Pirangut, Taluka-Mulshi, District-Pune on 10/01/2023. The following committee members were present during the inspection:

- i. Ms. Shubhangi Lohani, Scientist 'B', CGWA, Nagpur
- ii. Shri. Nitin Shinde, Sub-Regional Officer, MPCB, Pune-II

- iii. Shri. Arun Kadam, Naib Tehsildar, Mulshi as representative of District Collector, Pune

3.0 Observations and findings

This report is outcome containing factual and action taken report of the said joint committee based on the preliminary information gathered from the industry site visit, information submitted by CGWA and Revenue Dept., project proponent through MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below:

3.1 Profile of the area under consideration

The alleged Industry is engaged in manufacturing of Hypoid Gear (Crown and Pinion) by CNC Gear Cutting, dry cutting, heat treatment (Continuous Carburizing Furnace). Unit has got one number of Gas Fired and One Electric Furnace, however one gas fired furnace is not in operation at present only electric fired furnace is in operation.

3.2 Allegations of the applicant and observations of the joint committee

S. No.	Allegations of the Applicants	Joint Committee Observations
1.	The Respondent No.1's factory is located a Village of Kasar Amboli Mulshi and they are indulged in illegal water extraction without having 'No objection certificate' issued by Respondent No.5'. The Respondent No.1 is illegally extracting water from underground water sources for manufacturing purpose.	Respondent No.1 does not have 'No objection certificate' as per the records of CGWA, CR, Nagpur. The same was also confirmed by the project proponent during inspection. Respondent No.1 had not installed flowmeter to assess the amount of groundwater withdrawn over the period of time. The Respondent No.1 vide affidavit submitted through mail dated 24.01.2023 had stated as given below "when the company acquired the property there was one bore well which was dry and till today the same is dry. In the year 2012 company had taken one borewell for the purpose of Domestic requirement as an abundant precaution, as company is purchasing water from outside." Copy of Notarised affidavit confirming the above attached as Annexure-II.

		The fact given in the affidavit could not be ascertained by CGWB as Respondent No.1 had not submitted valid bills (with GSTIN number) showing water supply through other sources.
2.	The said factory Respondent no.1 has deployed 65 workers and 20 staff for manufacturing about 3600 sets approximately in a day. According to his application form for consent to operate, he is manufacturing of above vehicle parts beyond permissible limits and exploiting water resources in village Kasar Amboli.	During the visit it was noted that Consent to Operate granted by M.P.C.Board dated 18/05/2022 to the unit is valid upto 31/01/2024 for manufacture of Hypoid Gear (crown and pinion)-3600.0 Sets/M.Copy of Consent to Operate is given as Annexure-III . The process involved in manufacturing of gear cutting does not generate any industrial effluent. The cutting fluid is recycled. Used oil is being disposed to CHWTSDF. Copy of the Hazardous Waste Disposal Manifest to CHWTSDF (M/s MEPL) dated 03/06/2022 is given as an Annexure-IV
3.	Respondent No.4 had granted consent dated 05/07/2017 to operate till 31/01/2022 and the said consent was valid till this above date. Hence, by violating Sec.26 of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, Rule 5 of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008,Water (Prevention & Control of Pollution) Cess Act,1977 and amendment Rules,2003, Rule 3 (1) and 4(1) of Noise Pollution (Regulation and Control)Rules 2000(exceeding the limits of 75 and 70 db)	Industry has applied for renewal of consent on 28/12/2021 and same was granted by the Board for the validity of 31/01/2024 for manufacture of Hypoid Gear (crown and pinion)-3600.0 Sets/M. Noise monitoring was carried out during joint committee visit for 24 Hrs starting from 12.20 pm on 10/01/2023 to 12.20 pm on 11/01/2023. Leq value of Day time (day time considered as 6.00 am to 10.0 pm) is 56.40 dB and Leq value of Night time(night time considered as 10.00 pm to 6.0 am) is 51.0 dB
4.	The Respondent No.1 is also causing to spread hazardous fumes over the plants, trees and	Recently industry was proposed to have phosphating activity (effluent generating activity) and for the same they have obtained another

	all the waste water is getting mixed with nearby water reservoir and causing water pollution too.	Consent to Establish from M.P.C.Board on 11/09/2022 for manufacture of Hypoid Gear (crown & pinion) with phosphating activity-5900.0 sets/Months. The unit has not yet started installation work of this proposed activity as on date. Hence There is no source of industrial effluent generation from existing manufacturing process of unit. The copy of Consent to Establish is Given as an Annexure-V . The activity carried out by the industry as a heat treatment using gas and electricity as a fuel due to this there is no objectionable air emissions form the industry.
5.	Respondent No.1 is illegally running its factory without obtaining NOC and valid consent to operate	Consent to Operate granted by M.P.C.Board dated 18/05/2022 to the unit is valid upto 31/01/2024 for manufacture of Hypoid Gear (crown and pinion)-3600.0 Sets/M.
6.	This factory of Respondent No.1 is started in the year 2007 without considering the objections raised by owners of adjacent agricultural land to the factory. No standard measurements were taken during conversion of agricultural land in to non-agricultural land	Gat No 316/1 is Non Agriculture land for industrial purpose with N.A order no PMA/NA/Sr/153/2006 date 20/10/2006 by hon. District Collector Pune, as evident by Taluka Namuna No.2 available at Tahsildar Office Mulshi (Paud)
7.	These villagers are interested into the management of forest by joining hands of government but state government is not showing interest into management of forest. This village forest land shall not be used non-forest purpose. A private person shall not be permitted to run his business which is harmful to the environment and forest.	This Particular land Gat no 316/1, 330 is in industrial Non Agriculture zone and does not belong to forest land , as per revenue records.

3.3 Other observations -

➤ M.P.C.B:-

- a) The Unit is engaged in manufacturing of Hypoid Gear (crown & Pinion) by CNC Gear Cutting, dry cutting, heat treatment (Continuous Carburizing Furnace).
- b) Unit has got one number of Gas Fired and One Electric Furnace for heat treatment process, however one gas fired furnace is not in operation at present, only electric fired furnace is in operation.
- c) For shot blasting activity industry has provided dust collector as an Air Pollution Control arrangement.
- d) At present there is no source of industrial effluent generation from the present manufacturing process of the unit. Industry has obtained Consent to Establish from M.P.C. Board on 11/09/2022 for manufacture of Hypoid Gear (crown & pinion) with phosphating activity-5900.0 sets/Months, however unit has not yet started installation work of this proposed activity yet.

4.0 Conclusions:- As per the consent issued by the M.P.C. Board for the said manufacturing activity, the said industry is grossly complied with consent condition. As per records available with CGWA, and directions by competent authority the Show Cause Notice had been issued to industry vide no. File No. 7/29/CGWB/CR/Authority-282 dtd. 07/02/2023. The copy of Show Cause Notice is given as an **Annexure- VI**

Shubhangi
16/03/2023

(Ms Shubhangi Lohani)
Scientist 'B'
CGWA, Nagpur

Nitin Shinde

(Nitin Shinde)
Sub-Regional Officer
MPCB, Pune-II

Abhay Chavan

(Abhay Chavan)
Tehsildar-Mulshi, as
representative of
District Collector, Pune

Date:- 16/03/2023

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 90/2022(WZ)

Subhash K. Tanna

.....Applicant

Versus

Echjay Industries Pvt. Ltd. & Ors.

...Respondent(s)

Date of hearing: 17.10.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Harshad Garud, Advocate

ORDER

1. This application has been moved by the Applicant with the prayers that Respondent No. 1/Project Proponent be directed to stop manufacturing of vehicle parts by using the two bore wells without obtaining 'No Objection Certificate' from Respondent No. 5/CGWA and a committee be constituted to study the effect of experiments of manufacturing vehicle parts on wild animals and environment.

2. It is further prayed that Respondent No. 5/CGWA and Respondent No. 6/MoEF&CC be directed to evaluate the assessment of ground water resources adjacent to the areas of the said factory and send the samples to the Government Chemical Laboratory to fix the levels of potable and non-potable water. The Respondent No. 3/Directorate of Industries and Respondent No. 4/MPCB be also directed not to grant Consent to Operate and Respondent No. 5/CGWA be directed not to grant fresh NOC to

Respondent No. 1/Project Proponent to extract underground water in order to protect the environment.

3. Further, it is prayed that on the basis of Polluter Pays Principle, compensation be paid to the villagers for environmental damage and the said factory be directed to be closed permanently.

4. In the pleadings, it is submitted that Respondent No. 1 factory is located at Gat No. 316/1, Kesar Amboli, Tal. Mulshi, District- Pune, which is manufacturing vehicle parts without necessary permissions. The quantity for per day manufacturing is ranging between 3600 to 4600 sets. The Respondent No. 4/MPCB had granted consent dated 05.07.2017 which is valid up to 31.10.2022 only. The violation is being made of the Provisions of Section 20 of the Water (Prevention and Control of Pollution) Act, 1974, Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 and Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016. The violation of Rule 3 (1) and 4(1) of Noise Pollution (Regulation and Control) Rules, 2000 is happening as it is exceeding the limits of 75 and 70 db. The said factory is having adverse impact on the villagers as well as the wild life.

5. In support of the said pleadings, heard the argument of Learned Counsel for the Applicant. He was put a pointed query as to how the permission was required to be obtained from the Respondent No. 5/CGWA, the Learned Counsel could not satisfy the Tribunal. As per our knowledge, the Notification dated 24.09.2020 issued by the Ministry of Jal Shakti, lays down the guidelines to regulate and control ground water extraction, Regulation 1 of which provides exemption from NOC. We find that according to the Consent to Operate provided by the MPCB, there is no trade effluent and the domestic effluent is recorded as 2.0 cubic meter which after being recycled, is used for gardening purpose. The said

quantity of the domestic effluent is 2.0 cubic meters only. Since the guidelines provide for NOC and no details have been mentioned by the Applicant as to how much extraction of water is being done by the Respondent No. 5/CGWA from the alleged two bore wells to be used for running the said factory, we are unable to gather as to whether the same would be covered in the exemption clause. Besides the Learned Counsel for the Applicant has also not provided information as to whether the renewal of consent was prayed by the Respondent No. 1/Project Proponent or not.

6. In view of above, we deem it appropriate to constitute a committee before admitting the application, comprising :-

- (i). One Representative from the Maharashtra Pollution Control Board (MPCB);
- (ii). One Representative from the Central Ground Water Authority; and
- (iii). One Representative from the District Magistrate

7. The Committee is directed to visit the spot and submit factual position before us with respect to the contents of the application and also specifically as to what is the quantity which is being abstracted from the two bore wells and also whether extension for consent has been moved or not, within one month.

8. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.

9. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

10. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

11. We further direct the applicant to provide the information as to what is the quantity, being abstracted from the alleged bore well for running of the said factory from his own independent sources.

Put up this matter for admission on 02.12.2022

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

October 17, 2022
Original Application No. 90/2022(WZ)
P.Kr



महाराष्ट्र MAHARASHTRA

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BV 090796

ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला आहे त्यांनी त्याच कारणासाठी तो स्टॅम्प हद्द बहिः पावला अंत दाखर करावयाचा आहे.

दस्तावाचकार / अनुच्छेद क्रमांक : Affidavit

दस्त नोंदणी करणार आहेत का :

नोंदणी होणार असल्यास दुरवम निबंधक कार्यालयाचे नाव :

निष्कृतीचे वर्णन :

बोवटला रकम :

मुद्रांक विकत घेणाऱ्याचे नाव व पत्ता : Echjay Industries Pvt Ltd.

दुरुन्बा पक्षकाराचे नाव : Dr. Anand Kambale

हस्त अस्तव्यास नाव व पत्ता : 5001

मुद्रांक शुल्क रकम : 2500

मुद्रांक विक्री नोंद वही अनु. क्रमांक : 2503 दि. 16 JAN 2023

मुद्रांक विकत घेणाऱ्याची सही :

वरवानाधारक मुद्रांक विक्रेत्याची सही/प्रसू/

प्रशासक क्रमांक : [Signature]
The Pune Lawyers Consumers Co-op Society Ltd., Pune-4
LIC. No. 2201111



Mulshi, Pune
16 JAN 2023

प्रथम मुद्रांक लिपिक कोषागार रणे करित.



AFFIDAVIT



I, Udaey Balkisan Sanghvi, Age : 49 yrs., Occ : Service, Office at : Gat No.316, Kasar Amboli, Pirangut, Taluka Mulshi (Paud), Dist. Pune, do hereby state on solemn affirmation as under:

I am incharge of Company Echjay Industries Pvt.Ltd., having Factory at Gat No.316, Kasar Amboli, Pirangut, Taluka Mulshi (Paud), Dist. Pune. I say that Gat No.316 Kasam Amboli is situated in Industrial Zone as per the zoning carried out by the Planning Authority.

We confirm that when the company acquired the property there was one borewell which was dry and till today the same is dry.

In the year 2012 company has taken one Borewell for the purpose of Domestic requirement as an abundant precaution, as company is purchasing the water from outside.

Whatever stated above is true and correct to the best of my knowledge, information and belief, in witness whereof I have signed this Affidavit.

For Echjay Industries (P) Ltd

Udaey Sanghvi
Authorized Signatory
Affiant

Pune:

Date: 24/01/2023

I Know the Affiant

[Signature]
Advocate
Mr. S.M. Deshpande

NOTED & RECEIVED

AT SR. NO. 207/2023

DATE: 24 JAN 2023

BEFORE ME

[Signature]
MOHD SHAKIR ISMAEL KHAN
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

24 JAN 2023



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R44)
 No:- Format1.0/APAE Section/UAN
 No.0000128344/CR/2205001081

Date: 18/05/2022

To,
 M/s.Echjay Industries Pvt Ltd
 Gat no 316/330,Kasaramboli, Pirangut
 Tal. Mulshi, Dist-Pune, Maharashtra



Your Service is Our Duty

Sub: Renewal of consent to operate under RED/LSI Category

- Ref:**
1. Earlier consent to operate granted vide No. UAN No.19795/CC-1707000264 dtd. 05/07/2017 valid upto 31/01/2022.
 2. Application for renewal of consent to operate vide UAN No. 128344
 3. Show cause notice for refusal of consent to operate issued vide letter dtd. 12/04/2022.
 4. Reply for show cause notice submitted by PP vide letter dtd. 27/04/2022.

Your application No.MPCB-CONSENT-0000128344 Dated 25.12.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/01/2024
2. The capital investment of the project is Rs.38.0878 Crs. (As per C.A Certificate submitted by industry (Existing consented CI rs. 36.01 Cr. + Increased in CI by Rs. 2.07 Cr= Rs. 38.08 Cr.))
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hypoid Gear (Crown and Pinion)	3600	Sets/M

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2	As per Schedule-I	Soaked in soak pit

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S1	Electric Furnace	1	As per Schedule -II
2	S2	Furnace LPG Fired	1	As per Schedule -II
3	S3	DG Set 380 KVA	1	As per Schedule -II
4	S4	DG Set 160 KVA	1	As per Schedule -II
5	S5	DG Set 750 KVA	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	MS Scrap	10	MT/M	Recycling	Authorized Recycling

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	180	Kg/M	Reprocessing	Sale to authorized reprocessor

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- Industry shall not carried out any expansion activity without prior consent to establish.
- The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: **Dr. V.M.Motghare**
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2022-05-18 17:44:12 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	225000.00	TXN2112003177	28/12/2021	Online Payment

Rs. 60,000/- balance consent fee out of above will be considered during next renewal.

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD	Not to exceed	30 mg/l
2	COD	Not to exceed	100 mg/l
3	Suspended Soild	Not to exceed	50 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	Electric Furnace	Multi Cyclone	6.00	Electricity 0 --NA--	-	TPM	150 Mg/Nm ³
S2	LPG Fired Furnace	Multi Cyclone	14.00	LPG 840 Ltr/Hr	-	TPM	150 Mg/Nm ³
S3	DG Set 380 KVA	Acoustic Enclosure	3.50	HSD 18 Ltr/Hr	1	TPM	150 Mg/Nm ³
						SO2	8.64 Kg/Day
S4	DG Set 750 KVA	Acoustic Enclosure	3.50	HSD 18 Ltr/Hr	1	TPM	150 Mg/Nm ³
						SO2	8.64 Kg/Day
S5	DG Set 160 KVA	Acoustic Enclosure	3.50	HSD 14 Ltr/Hr	1	TPM	150 Mg/Nm ³
						SO2	6.72 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
TPM	Not to exceed	150 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

<i>Sr. No</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amt of BG Imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Compliance Period</i>	<i>Validity Date</i>
1	C to R	Rs. 5 Lakhs	15 days	Towards Operation and maintenance of pollution control systems and compliance of consent conditions	Regular activity	31/05/2024
2	C to R	Rs. 5 Lakhs	15 days	Industry shall submit life time Bank Guarantee towards not to violate Environmental laws in future	Regular activity	31/05/2024

BG Forfeiture History

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amount of BG imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Amount of BG Forfeiture</i>	<i>Reason of BG Forfeiture</i>
NA						

BG Return details

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>BG imposed</i>	<i>Purpose of BG</i>	<i>Amount of BG Returned</i>
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
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27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



Manifest For Hazardous And Other Waste

Submitted Date : 03-06-2022

Apply as Generator

Unit Name	Plant Name	Submit To
Echjay Industries Pvt. Ltd.	Echjay Industries Pvt. Ltd.	SRO-Pune I

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
ECHJAY INDUSTRIES PVT LTD	G.no-316, kasaramboli, shindewadi, pirangut, mulshi, pune 412115.	9881944104	purchase@echjaypune.com

Sender authorisation No	Manifest Document No	Membership No (If any)
19795/CC-1707000264	MPCB-HW_MANIFEST-0000231491	33004661

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Maharashtra Enviro Power Limited Plot No. P-56, MIDC Ranjangaon, Tal. Shirur, Dist, Pune 412220	MH-12/JF-1115	G.no-316, kasaramboli, shindewadi, pirangut, mulshi, pune 412115.	9881944104	purchase@echjaypune.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	03-06-2022	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	Empty Tin 0 to 10 ltr. = 10 Nos, 11 to 25 ltr = 01 Nos, 26 to 50 ltr = 01 Nos.	12	Nos	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9011070450	gaurav.nayase@smsl.co.in
Number of Containers			Physical Form				Special Handling Instructions And Additional Information					
14			Soiled				use hand glows and mask					
2	03-06-2022	5.1 Used or spent oil	Waste oil	0.230	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9011070450	gaurav.nayase@smsl.co.in
Number of Containers			Physical Form				Special Handling Instructions And Additional Information					
1			Oily				use hand glows & Mask					
3	03-06-2022	5.2 Wastes or residues containing oil	Oil Soaked cotton waste	0.176	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9011070450	gaurav.nayase@smsl.co.in
Number of Containers			Physical Form				Special Handling Instructions And Additional Information					
1			Soiled				Use hand glows & mask					

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R44)
 No:- Format1.0/CC/UAN
 No.0000131672/CE/2209000483

Date: 11/09/2022

To,
 M/s. Echjay Industries Pvt Ltd
 Gat No.. 316, 330, Kasaramboli, Pirangut
 Tal. Mulshi, Dist-Pune, Maharashtra



Your Service is Our Duty

Sub: Consent to Establish for expansion of existing unit under RED/LSI Category

Ref:

- Existing consent to operate granted vide No. APAE Section/UAN No.128344/CR/2205001081 dtd. 18/05/2022 valid upto 31/01/2024
- Application for consent to establish for expansion vide UAN No. 131672
- Decision of 10th Consent committee meeting held on 29/7/2022.

Your application No.MPCB-CONSENT-0000131672 Dated 08.02.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
- The capital investment of the project is Rs.45 Crs. (As per undertaking submitted by pp (Total CI Rs. 80.08 Cr. i.e Existing consented CI is Rs. 38.08 Crs + Expansion in C.I. by Rs. 45.0 Crs))
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hypoid Gear (Crown & Pinion) with phosphating activity	5900	Sets/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.7	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.4	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Phosphating section	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	MS scrap	20	MT/M	Recycling	Authorized recycler

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	50	Kg/M	Secured landfilling after treatment	Landfill at CHWTSDF
2	5.2 Wastes or residues containing oil	75	Kg/M	Incineration	at CHWTSDF
3	Grinding Dust	100	Kg/M	Secured landfilling after treatment	Landfill at CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 10th Consent Committee Meeting held on 29/07/2022.
11. Project Proponent shall install Effluent treatment plant with advance technology to achieve Zero Liquid Discharge.
12. Project Proponent shall provide adequate air pollution control systems to phosphating.
13. Project Proponent shall submit Bank Guarantee of Rs. 5 lakhs towards O & M of pollution control systems an compliance of consent conditions. Bank guarantee shall be submit in favor of Regional Officer, M.P.C.Board, Office at Pune.
14. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)



Ashok Shingare

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Signed by: **Ashok Shingare**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-09-11 19:23:41 IST

Received Consent fee of -

<i>Sr.No</i>	<i>Amount(Rs.)</i>	<i>Transaction/DR.No.</i>	<i>Date</i>	<i>Transaction Type</i>
1	75000.00	TXN2203002934	22/03/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1.
 - A] As per your application, you have proposed to provide Effluent Treatment Plant (ETP) of designed capacity of 1.00 CMD consisting of Other cod, Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Tertiary (Pressure sand filter, Dual media filter, Activated carbon filter), Advanced treatment (Reverse osmosis, Evaporator) for the treatment of 0.7 CMD of trade effluent.
 - B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C] The Industry shall ensure connectivity of separate energy meter for pollution control system.
 - D] The treated effluent shall be 100% recycled in process to achieve Zero Liquid Discharge. In no case, effluent shall find its way for gardening / outside factory premises.
2.
 - A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD	Not to exceed	30 mg/l
2	Suspended Soild	Not to exceed	50 mg/l
3	COD	Not to exceed	100 mg/l

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	0.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	1.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Phosphating Section	Scrubber	11.00	-	-	Acid Mist	35 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
TPM	Not to exceed	150 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III**Details of Bank Guarantees:**

<i>Sr. No</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amt of BG Imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Compliance Period</i>	<i>Validity Date</i>
1	C to E	Rs. 5 lakhs	15 days	Towards O & M of pollution control systems and compliance of consent conditions	Upto commissioning of the unit or 5 years whichever is earlier	31/7/2025

BG Forfeiture History

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>Amount of BG imposed</i>	<i>Submission Period</i>	<i>Purpose of BG</i>	<i>Amount of BG Forfeiture</i>	<i>Reason of BG Forfeiture</i>
NA						

BG Return details

<i>Srno.</i>	<i>Consent (C2E/C2O/C2R)</i>	<i>BG imposed</i>	<i>Purpose of BG</i>	<i>Amount of BG Returned</i>
NA				



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
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31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
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This certificate is digitally & electronically signed.

भारत सरकार जल शक्ति मंत्रालय जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग केन्द्रीय भूजल बोर्ड मध्य क्षेत्र नागपुर		Government of India Ministry of Jal Shakti Department of Water Resources, River Development & Ganga Rejuvenation Central Ground Water Board Central Region, Nagpur
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File No. 7/29/CGWB/CR/Authority- 282

Date: 07.02.2023

SHOW CAUSE NOTICE

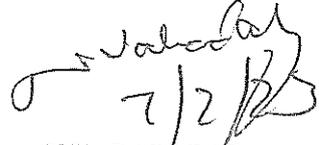
Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas, the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number 3289(E) dated 24th September, 2020, wherein all **new/existing industries, industries seeking expansion, infrastructure projects and mining projects** abstracting ground water, unless specifically exempted under Para 1.0 of the said Guidelines, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water Authority as the case may be.

As per our available records your project has neither being granted CGWA NOC nor applied for CGWA NOC. Now therefore, in view of the above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986, the authority hereby directs you to show cause to explain the reason as to why legal action should not be initiated against your industry/project as per law which may include sealing of bore well \ dug well, suspension/ closure of your unit and levying of Environmental Compensation / penal provisions.

You are hereby given an opportunity to submit your response, in any case within 15 days of receipt of this notice, failing which appropriate strict action will be initiated against you. Please note that failure to submit a response will be understood that you have nothing to say in your defense.

To,
ECHJAY INDUSTRY PVT LTD.
Gat No. 316/1, Kesar Amboli, Tal. Mulshi,
District- Pune - 412115


(N VARADARAJ)
REGIONAL DIRECTOR

Central Ground Water Board, Central Region, New Secretariat Building, Civil Lines, Nagpur – 440 001
Phone: 0712 – 2565314, 2534415, 2553570, 2564391 (Fax), email: rdcr-cgwb@nic.in, tscr-cgwb@nic.in,
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